

**FORM A
PUBLICANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF U S REALTY PRIVATE LIMITED

1.	NAME OF CORPORATEDEBTOR	U S REALTY PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	19 th January, 2005
3.	AUTHORITY UNDER WHICH CORPORATE PERSONIS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, MAHARASHTRA, MUMBAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U70100MH2005PTC150744
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	115, J K CHAMBERS, SEC-17, VASHI, NAVI MUMBAI- 400 705
6.	INSOLVENCY COMMENCEMENTDATE IN RESPECT OF CORPORATE DEBTOR	Date of Order :-29 th January, 2020 Date of Intimation to IRP :- 31 st January, 2020
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 days from the Insolvency Commencement date i.e. 26 th July, 2020
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THEREGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	NAME: PRAVIN R. NAVANDAR PRAVIN R. NAVANDAR & CO. ADDRESS: D-519/520, NEELKANTH BUSINESS PARK, NATHANI ROAD, VIDYAVIHAR WEST, MUMBAI - 400 086 EMAIL: ip.usrealty@prnco.in/ pravin@prnco.in REGN NO.: IBBI/IPA-001/IP-P00008/2016-17/10027
9.	LAST DATE OF SUBMISSION OF CLAIMS	11 th February, 2020
10.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB- SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	CLASS – I ALLOTEES UNDER REAL ESTATE PROJECTS
	NAMES OF INSOLVENCY PROFESSIONAL IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	1. NAME :- MR. SHEKHAR AGRAWAL REG. NO. :- IBBI/IPA-002/IP-N00883/2019-20/12874 2. NAME :- MR. PRAMOD MULGUND REG. NO. :- IBBI/IPA-001/IP-P01374/2018-19/12156 3. NAME :- MR. HEMANT MEHTA REG. NO. :- IBBI/IPA-001/IP-P00027/2016-17/10060



12.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE A	(a) www.ibbi.gov.in/ downloadingform.html (b) https://ibbi.gov.in/ips-register/registered-ips
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Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process against the **U S Realty Private Limited** on 29.01.2020

The creditors of **U S Realty Private Limited** are hereby called upon to submit a proof of their claims, on or before **11.02.2020** to the interim resolution professional at the address mentioned against item 8.

A financial creditor belonging to a class, as listed against the entry No. 10, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.11 to act as authorised representative of the Class – I Allotees Under Real Estate Projects in **Form CA**.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or by electronic means. The proof of claims is to be submitted as per following specified forms:-

- Form B- Claims by Operational Creditors
- Form C- Claims by Financial Creditors
- Form D- Claims by Workmen & Employees
- Form E- Claims by Authorized Representative of Workmen & Employees
- Form F- Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above mentioned forms in the website www.ibbi.gov.in. Submission of false or misleading proofs of claim shall attract penalties.



Pravin R. Navandar

(PRAVIN R. NAVANDAR)
Interim Resolution Professional
Date and Place: 01.02.2020
Mumbai